

Statement

Appointment details category-wise

Name of Posts	1981-82	1982-83	1983-84	1984-85	1985-86
Consultants/Professors/Economists/ Engineers	12	2	2
Senior Research Officer	2
Research Officer	7	1	1	3	..
Research Assistants	14	5	7	..	2
Draughtsman	2
Stenographers	5	2	2	1	..
Accountant	1
Librarian	1
Clerks/Typists/Drivers	10	6	5	3	..
Class IV	8	7	..	1	..
	59	24	17	8	4

Payment drawn by absentee artists of AIR on production of false certificates

1433. SHRI PRABHAKAR RAO KALVALA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether any instances have come to Government's notice of absentee casual artists(s)/news reader(s)/translator(s) of the News Service Division, All India Radio, New Delhi obtaining payment of fees by manipulating false certificates of attendance;

(b) whether it is a fact that some official of the News Services Division, All India Radio, New Delhi have been trying to destroy the incriminating material related to such cases, in a bid to hush up the matter; and

(c) what steps have so far been taken by his Ministry to ensure safe custody of the relevant material to facilitate an impartial enquiry into the matter?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V.N. GADGIL): (a) A complaint alleging payment to a casual Artist said to have been absent on a particular day in 1982-83 has been received.

(b) No, Sir.

(c) The Government records always remain in safe custody.

Deducting of income tax at source from casual artists of AIR

1434. SHRI PRABHAKAR RAO KALVALA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether it is a fact that some casual artists (news readers/translators) of the News Service Division, All India Radio, had been getting

continuous 'bookings' throughout the year, for the last many years;

(b) whether it is a fact that the total amount of fees paid to each of the said artists in a single year was subject to deduction of income-tax at source; and

(c) whether any income tax was deducted at source from this category of artist during the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL) : (a) No, Sir.

(b) and (c) Income Tax deductions are made only in respect of regular employees; no deduction has been made in respect of Casual Assignees.

Allotment of Type III quarters in Kalibari Marg, New Delhi

1435. **SHRI BIR BHADRA PRATAP SINGH :** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that a large number of Type III quarters are ready for allotment in Kalibari Marg, New Delhi for the last few months; and

(b) if so, by when these quarters are likely to be allotted to the Central Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) 90 type III quarters at Kalibari Marg have been completed on 31-3-86.

(b) The quarters will be handed over to the Directorate of Estates for allotment as soon as completion certificate, electric load and water connection is sanctioned by NDMC.

Illegal sale/construction of houses in Ashok Nagar, Delhi

1436. **SHRI M. KALYANA-SUNDARAM :** Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) whether the Delhi Development Authority and the Ministry have received any complaints from Ashok Nagar Welfare Association, Delhi about the illegal sale/construction of houses going on the Ashok Nagar, Delhi;

(b) if so, the details thereof; and

(c) the steps being taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b) Yes, Sir, some complaints have been received.

(c) DDA has lodged FIRs with the Police Station, Special Cell under Sections 3 and 4 of DIRT Act.

Substandard work in Laxmi Nagar, Delhi

1437. **SHRI M. KALYANA-SUNDARAM :** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Delhi Development Authority has received complaints from Welfare Association in Laxmi Nagar regarding substandard work carried out in 1985;

(b) whether the complaints have also been received regarding construction of drains which are not properly levelled resulting in dirty water flowing back; and

(c) if so, when the repair work is likely to be carried out?